FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDUS BUSINESS SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indus Business Systems Limited
2.	Date of incorporation of corporate debtor	19/01/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106TG1996PLC022929
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.520, Road No.27, Jubilee Hills, Hyderabad, TG - 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 23-03-2022, Order Received on 27-03-2023.
7.	Estimated date of closure of insolvency resolution process	19-09-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Naidi Jaipal Reddy IBBI/IPA-002/IP-N01167/2021-22/13905
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 201, Plot No 428, Brindavanam, Street No 9, Kakateeya Hills, Madhapur, Hyderabad, Telangana, 500081 Email ID: JP@JRACS.IN Phone: 040-4346 1122
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 201, Plot No 428, Brindavanam, Street No 9, Kakateeya Hills, Madhapur, Hyderabad, Telangana, 500081 **Email ID: JP@JRACS.IN** Phone: 040-4346 1122
11.	Last date for submission of claims	10-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: **https://www.ibbi.gov.in/home/downloads** Physical Address: Not Applicable

Jaipal

NAIDI JAIPAL REDDY
IP Reg. No. IBBI/IPA-02/IP-N01167/2021-2022/13905
Insolvency Professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indus Business Systems Limited** on 23-03-2023 and Order Received on 27-03-2023.

The creditors of **Indus Business Systems Limited**, are hereby called upon to submit their claims with proof on or 10-04-2023 to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against Entry No.13 to act as Authorised Representative of the Class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

NAIDI JAIPAL REDDY
IP Reg. No.
IBBI/IPA-02/
IP-N01167/
2021-2022/
13905
Insolvency Professional

Date: 30-03-2023
Place: Hyderabad

Naidi Jaipal Reddy
IBBI/IPA-002/IP-N01167/2021-22/13905

ఫారం - ఎ

బహిరంగ ప్రకటన

[ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్సీ బోర్డు ఆఫ్ ఇండియా (ఇన్సాల్వెన్సీ రిజల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 6 క్రింద]

ఇండస్ బిజినెస్ సిస్టమ్స్ లిమిటెడ్ యొక్క ఋణదాతల సమాచారం కొరకు

సంబంధిత వివరములు		
1.	కార్పొరేట్ డెటార్ పేరు	ఇండస్ బిజినెస్ సిస్టమ్స్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ నమోదు తేదీ	19-01-1996
3.	కార్పొరేట్ డెటార్ క్రింద ఇన్‌కార్పొరేషన్/ నమోదిత అథారిటీ	ROC - హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ ఐడెంటిటీ నెంబరు/లిమిటెడ్ లయబిలిటీ ఐడెంటిఫికేషన్ నెంబరు	U40106TG1996PLC022929
5.	కార్పొరేట్ డెటార్ నమోదిత కార్యాలయం మరియు ప్రిన్సిపల్ (ఏదేని)కార్యాలయం చిరునామా :	ప్లాట్ నెం. 520, రోడ్ నెం.27, జూబ్లీహిల్స్, హైదరాబాద్, తెలంగాణ-500033 IN
6.	కార్పొరేట్ డెటార్ కు సంబంధించి దివాల ఉత్తర్వు ప్రారంభ తేదీ	23-03-2023న ఆర్డర్ ప్రకటించబడినది 27-03-2023న ఆర్డర్ స్వీకరించబడినది
7.	దివాలా తీర్మానం ప్రాసెస్‌కు సుమారుగా ముగింపు తేదీ.	19-09-2023
8.	మధ్యంతర దివాలా పరిష్కార నిపుణునిగా వ్యవహరిస్తున్న దివాలా నిపుణుల యొక్క పేరు మరియు నమోదిత నెంబరు.	నాయిడి జైపాల్ రెడ్డి IBBI/IPA-002/IP-N01167/2021-22/13905
9.	బోర్డుతో నమోదైన ప్రకారం మధ్యంతర దివాలా పరిష్కార నిపుణుల యొక్క చిరునామా మరియు ఇ-మెయిల్ ఐడి	ఫ్లాట్ నెం.201, ప్లాట్ నెం.428, బృందావనం, స్ట్రీట్ నెం.9, కాకతీయ హిల్స్, మాదాపూర్, హైదరాబాద్, తెలంగాణ-500081, ఫోన్ నెం.040 43461122, ఇ-మెయిల్ ఐడి : JP@JRACS.IN
10.	మధ్యంతర దివాలా పరిష్కార నిపుణులకు ఉత్తర ప్రత్యుత్తరముల కొరకు ఉపయోగించబడు చిరునామా మరియు ఇ-మెయిల్ ఐడి	ఫ్లాట్ నెం.201, ప్లాట్ నెం.428, బృందావనం, స్ట్రీట్ నెం.9, కాకతీయ హిల్స్, మాదాపూర్, హైదరాబాద్, తెలంగాణ-500081, ఫోన్ నెం.040 43461122, ఇ-మెయిల్ ఐడి : JP@JRACS.IN
11.	క్లెయిమ్స్ దాఖలు కొరకు ఆఖరు తేది	10-04-2023
12.	మధ్యంతర దివాలా పరిష్కార నిపుణులచే నిర్ధారించబడిన సెక్షన్ 21లోని సబ్ సెక్షన్ (6ఎ) యొక్క నిబంధన (బి) ఋణదాతల యొక్క వర్గీకరణ	వర్తించదు
13.	ఒక్కొక్క క్లాస్‌లో ఋణదాతల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న మధ్యంతర దివాలా నిపుణులుగా గుర్తించబడిన వారిపేర్లు (ఒక్కొక్క క్లాస్‌లో మూడు పేర్లు)	వర్తించదు
14.	(ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధుల వివరములు లభ్యమగు ప్రదేశం	వెబ్‌లింక్ : https://www.ibbi.gov.in/home/downloads భౌతిక చిరునామా : వర్తించదు

ఈ ప్రకటన ద్వారా తెలియజేయునది ఏమనగా **ఇండస్ బిజినెస్ సిస్టమ్స్ లిమిటెడ్** యొక్క కార్పొరేట్ దివాలా పరిష్కార ప్రక్రియ ప్రారంభించుటకు **23-03-2023**న నేషనల్ కంపెనీ లా ట్రిబ్యునల్ వారు ఉత్తర్వులు జారీచేసినారు మరియు ఆర్డర్ స్వీకరించిన తేది. **27-03-2023**.

ఎంట్రీ నెం.10, పైన తెలిపిన చిరునామా వద్ద మధ్యంతర దివాల పరిష్కార నిపుణులు తేది. **10-04-2023**న లేదా అలోగా రుజువులతో తమ క్లెయిమ్స్ దాఖలు చేయవలసినదిగా **ఇండస్ బిజినెస్ సిస్టమ్స్ లిమిటెడ్** క్రెడిటార్లను కోరుచున్నారు.

ఫైనాన్షియల్ క్రెడిటార్లు వారి క్లెయిములను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే రుజువులతో దాఖలు చేయవలెను. ఇతర క్రెడిటార్లు అందరూ స్వయంగా లేదా తపాలా ద్వారా లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయిములు దాఖలు చేసుకోవచ్చును.

ఎంట్రీ నెం.12కు ఎదురుగా పేర్కొన్న జాబితా చేసినట్లుగా ఒక తరగతికి చెందిన ఒక ఫైనాన్షియల్ క్రెడిటార్ ఫారం -CA లోతరగతి యొక్క అధీకృత ప్రతినిధిగా వ్యవహరించడానికి ఎంట్రీ నెం. 13కు ఎదురుగా జాబితా చేయబడిన ముగ్గురు ఇన్‌సాల్వెన్సీ ప్రొఫెషనల్స్ నుండి అధీకృత ప్రతినిధి యొక్క ఎంపికను సూచిస్తుంది.

తప్పుడు సమాచారం లేదా అసంబద్ధ సాక్ష్యములు దాఖలు చేసినచో జరిమానాలు విధించబడును.

తేది. : 30-03-2023
ప్రదేశం : హైదరాబాద్

నాయిడి జైపాల్ రెడ్డి
IBBI/IPA-002/IP-N01167/2021-22/13905

మన తెలంగాణ 30/03/2023

FORM-A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF INDUS BUSINESS SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Indus Business Systems Limited
2.	Date of incorporation of Corporate Debtor	19-01-1996
3.	Authority under which Corporate Debtor is incorporated/ registered	ROC - Hyderabad
4.	Corporate identity No/ limited liability identification No. of corporate debtor	U40106TG1996PLC022929
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.520, Road No.27, Jubilee Hills, Hyderabad, TG - 500033 IN
6.	Insolvency commencement date in respect of Corporate Debtor	Order Pronounced on 23-03-2023, Order Received on 27-03-2023.
7.	Estimated date of closure of insolvency resolution process	19-09-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Naidi Jaipal Reddy IBBI/IPA-002/IP-N01167/2021-22/13905
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 201,Plot No 428,Brindavanam, Street No 9,Kakateeya Hills,Madhapur, Hyderabad,Telangana -500081, Phone No. : 040 43461122, Email id: JP@JRACS.IN
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 201,Plot No 428,Brindavanam, Street No 9,Kakateeya Hills,Madhapur, Hyderabad,Telangana -500081, Phone No. : 040 43461122, Email id: JP@JRACS.IN
11	Last date for submission of claims	10-04-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indus business systems Limited on 23.03.2023 and Order Received on 27-03-2023.**

The creditors of **Indus business systems Limited** are hereby called upon to submit their claims with proof on or before**10.04.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30-03-2023
Place : Hyderabad

Naidi Jaipal Reddy
IBBI/IPA-002/IP-N01167/2021-22/13905

UAL FUND

TICE

FINANCIAL EXPRESS
30/3/2023